

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/MP/2024 along with IA No.53/2024

- Subject : Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/Karnataka ESCOMs' illegal unilateral withholding of energy charges payable to Adani Power Limited for the months of June and July 2021.
- Petitioner : Adani Power Limited (APL)
- Respondents : Power Company of Karnataka Limited and Ors.
- Date of Hearing : **7.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Amit Kapur, Advocate, APL
Ms. Poonam Verma Sengupta, Advocate, APL
Ms. Gayatri Aryan, Advocate, APL
Shri Saunak Kumar, Advocate, APL
Shri Rajesh Jha, Advocate, APL
Shri Krishan S Rana, Advocate, APL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking adjudication of dispute *qua* PCKL/Karnataka ESCOMs' illegal unilateral withholding of energy charges payable to Adani Power Limited for the months of June and July 2021.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:
- (a) Admit and issue notice to the Respondents, subject to just exceptions; and
- (b) The Respondents to file their reply, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within four weeks thereafter.
3. The Petition will be listed for hearing on **7.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)